## National Company Law Tribunal Allahabad Bench

CP NO.49(ND)/2014

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2017

NAME OF THE COMPANY: M/s Moradabad club Ltd

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956

1. Deepal Song Advicet Re 18 Sangay Kuma on Adv. Resp. 10 452.

## Order dated 10.02.2017

## CP No. 49(ND)/2014 M/s Moradabad Club Ltd

The parties are represented by their respective counsel. Learned Counsel appearing for the Central Government seeks some more time for production of extract on inward register showing acknowledgement for receiving of the notices issued by the company petitioner during the relevant period i.e. 29.04.2014 to 15.5.2014. Learned Counsel made efforts to convince us that they could not receive complete information & relevant document from the office of ROC because its staff might have been engaged in the election duties. However, such plea is opposed and the fact is disputed by the counsel for the company petitioner. However, without expressing our comment on merits, a last chance is given to the Central Government as well as to the office of the ROC for furnish copy of relevant document/necessary proof of non-receipt of notices to this Tribunal within three weeks from today failing which this Court may draw adverse entrance.

List the matter on 08.03.2017.

SH. H.P. CHATURVEDI (Judicial Member)

Dated 10.02,2017